

SECTION-IIB
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 9336 OF 2013

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 23662 & 23663 OF 2013

(Applications for exemption from filing official translation and bail)

BALDEV SINGH

...Petitioner

VERSUS

STATE OF PUNJAB

...Respondent

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 13.12.2013 when the Court was pleased to pass the following order:

**"Three weeks' time is granted to file Counter Affidavit, as prayed.
Post on 31.01.2014."**

It is submitted that in compliance of the Order quoted above, Mr. Kuldip Singh, Advocate has on 22.01.2014 filed Vakalatnama/Appearance on behalf of the sole respondent/State of Punjab, but the counsel has not filed Counter Affidavit, so far.

Service of Show Cause Notice is complete.

The matter is listed before the Hon'ble Court with this office report.

DATED this the 28th day of January, 2014.

ASSISTANT REGISTRAR

Copy to:

1. Dr. Kailash Chand, Advocate
2. Mr. Kuldip Singh, Advocate

ASSISTANT REGISTRAR

SK-C2